

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SRIRAMAGIRI SPINNING MILLS LIMITED

Sl No	Particulars	Details
1.	NAME OF CORPORATE DEBTOR	SRIRAMAGIRI SPINNING MILLS LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	14 AUGUST 2001
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies, Hyderabad, Telangana
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U63022TG2001PLC037135
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Plot No. 410, Road No.22, Jubilee Hills, Hyderabad – 500033, Telangana
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	6 NOVEMBER 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	20 NOVEMBER 2019
8.	NAME, AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR.	Sivarama Prasad Bhamidi IBBI/IPA-003/IP-N00084/2017-18/10822
9	ADDRESS AND E-MAIL ID OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Flat No 106, Sri Krishna Ambhas Apartments, Sri Laxminagar Colony, Attapur, Hyderabad – 500048 bsprasad9@gmail.com
10	ADDRESS AND E-MAIL ID TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Flat No 308B, 3 rd Floor, Sai Tirumala Towers, Hyderguda, Basheerbagh, Hyderabad – 500029, Telangana srgrspinn@gmail.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	20 DECEMBER 2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of SRIRAMAGIRI SPINNING MILLS LIMITED on 20 November 2019 under section 33 of the Code.

The stakeholders of SRIRAMAGIRI SPINNING MILLS LIMITED are hereby called upon to submit their claims with proof, on or before 20 DECEMBER 2019, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Sivarama Prasad Bhamidi

Date 26 November 2019

Place: Hyderabad